

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,  
ALLAHABAD.

Original Application No. 577/93

Allahabad: this the 11th day of February 1999.

Coram:- Hon'ble Mr. S.Dayal, A.M.

Hon'ble Mr. S.K. Agarwal, J.M.

Sayed Moha mmad Husain son of LateSri Sayed  
Sazid Husain aged about 45 years r/o 68 Suzat  
Ganj, New Masjid COD Kanpur.

• • Applicant

C/A Sri R.C. Sinha, Advocate.

Versus

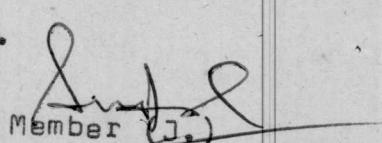
1. The Union of India through the Secretary,  
Ministry of Defence, New Delhi.

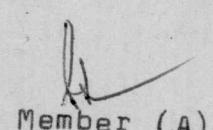
• • Respondent.

ORDER

The applicant seeks to challenge order dated 18.2.88 by an D.A. filed on 13.4.93 and thereafter has not pursued it till 11.2.99.

In our opinion the D.A. is grossly barred by limitation. Not only this, the applicant chose not to make any appeal to the Disciplinary Authority within time. Hence we find no justification in issuing notice in this case. The application is dismissed in limine.

  
Member (J.)

  
Member (A)